

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

28.

C.P.(IB)/177(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Central Bank of India Limited
Vs
Rajesh C. Shah

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Ruchita Jain i/b MDP & Partners, Ld. Counsel for the Financial Creditor present. Mr. Mohammed Varawala i/b Fortis India Law, Ld. Counsel for the Personal Guarantor
2. RP's report has been filed. Counsel for the RP is directed to serve copy of the report upon the Personal Guarantor. After receipt of the copy of the RP's report, the Personal Guarantor is directed to file reply within two weeks.
3. List this matter on 26.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)